

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 8

CA 215/2024 in CP/306(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 27.06.2024

NAME OF THE PARTIES: **OM PRAKASH AGARWAL VS GEE**
LIMITED

Section 241(1) of the Companies Act, 2013

ORDER

CA 215/2024

1. Mr. Ankit Lohia, Advocate a/w Mr. Aayesh Gandhi Mr. Gaurang Samel,

Advocate i/b Wadia Ghandy & Co. appeared for the Applicant.

2. Mr. Shyam Kapadia, Advocate a/w Mr. Manvendra Kane, Ms. Amruta

Thakur, Ms. Divya Raut, Advocate i/b W. S. Kane & Co. appeared for the

Respondent.

3. Learned Counsel for the Applicant presses for the interim relief in terms of

prayer (e). However, this relief can not be granted at this stage as the

Petitioner has already categorically stated in earlier plea that they are not having relation with Respondent no. 4.

4. Registry is directed to issue notice to all the Respondents and upon receipt of notice, Respondents are directed to file reply within three weeks and serve copy thereof atleast two days before the next date of hearing.
5. List this CA on **18.07.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna